

Floods in Najafgarh Area

2503. **Shri Gajraj Singh Rao:** Will the Minister of Irrigation and Power be pleased to state:

(a) whether any phased programme was approved for draining flood water from Najafgarh area;

(b) how much of this programme has been implemented;

(c) if not, the reasons for non-implementation;

(d) what areas in Gurgaon District, Rohtak District and Delhi were flooded in the last rainy season in this area;

(e) how much was the total loss to people in this area and how much was spent on relief by Central Government in the last year;

(f) the steps Government have taken to avoid recurrence of floods in this area, during next rainy season; and

(g) whether in case of floods, non-implementation of phased programme would be responsible for losses to the people and to Government and what that amount is likely to be?

The Minister of State in the Ministry of Irrigation and Power (Shri Alagesan): (a) to (g). The requisite information is being collected and will be laid on the Table of the House as soon as possible.

Power Supply in Bihar

2504. **Shri P. C. Borooah:** Will the Minister of Irrigation and Power be pleased to state:

(a) whether a Polish firm has agreed to supply two power generating plants to the Bihar Electricity Board;

(b) if so, on what terms; and

(c) to what extent the power available for Bihar will fall short of requirements at the end of the Third Plan period, after commissioning of these plants and other additions to Bihar's power supply as envisaged under the present schemes?

The Minister of State in the Ministry of Irrigation and Power (Shri Alagesan): (a) Yes.

(b) The generating plants would be supplied under the Indo-Polish Credit Agreement.

(c) About 21 MW, which will be in the North Bihar region.

Delhi Milk Supply Scheme

2505. **Shri D. C. Sharma:** Will the Minister of Food and Agriculture be pleased to state:

(a) whether complaints regarding money transactions at the depots of the Delhi Milk Supply Scheme are increasing;

(b) whether it is a fact that small change is scarce, persons surrendering the cards are not refunded the money expeditiously, renewal of cards takes lot of time and persons cannot draw their quota of milk during that period;

(c) what happens to the milk which is paid for but not delivered; and

(d) the steps proposed to be taken in the matter?

The Deputy Minister in the Ministry of Food (Shri A. M. Thomas): (a) to (d). The Hon. Member is presumably referring to refunds due from the Delhi Milk Scheme to consumers for non-drawal of supplies. Complaints about delay in payment or non-payment of such dues are no doubt being received and on investigations, it has been found that in most of the cases, the consumer has not followed the prescribed procedure for obtaining refunds. Small change has never been in short supply.

As regards renewal of cards milk card holders are required to register their cards for renewal in advance between the 2nd and the 9th of each month and cards are renewed from the third to the 10th for supply of milk from the 13th of the month to the 12th of the following month. Hence the question of inability to draw milk during the period of renewal does